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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 9498/2026

RAKESH KUMAR SAINI .....Petitioner

Through: In person.

versus

UNION OF INDIA AND ANR .....Respondent

Through: Mr.Tushar Mehta, S.G. with Mr.Amit Gupta, Adv for UOI.
Mr.Sameer Vashisht, S.C.(Civil)

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE TEJAS KARIA

O R D E R

% 16.07.2026

1. Heard the petitioner, who appears in person, and learned Solicitor General representing the Union of India as also the GNCTD.

2. This public interest litigation petition expresses concern about the health condition of Shri Sonam Wangchuk, who is said to be on fast at Jantar Mantar, New Delhi.

3. It has been stated in the writ petition that Shri Sonam Wangchuk has been on fast for the last 17-18 days in relation to certain demands and on account of continued fasting, his health condition is deteriorating.

4. Learned Solicitor General has, on instructions, stated that the health condition of Shri Sonam Wangchuk shall be regularly monitored on daily basis by Government Doctors/expert of the field. He further assures the Court that depending upon the opinion of the Doctors, whatever medical

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intervention/steps are needed to check the deteriorating health condition of Shri Sonam Wangchuk, shall also be taken.

5. While noting the assurances given by the learned Solicitor General, we only observe that life of every citizen is precious and all medical efforts ought to be made by the Government authorities to save the same. We appreciate the stance taken by the learned Solicitor General and, accordingly, direct that medical condition of Shri Sonam Wangchuk shall, clinically and otherwise, be regularly monitored on daily basis and depending on the opinion of the Doctors whatever medical intervention is required to check his deteriorating health condition, shall also be taken.

6. The petition stands disposed of in the aforesaid terms.

DEVENDRA KUMAR UPADHYAYA, CJ

TEJAS KARIA, J

JULY 16, 2026
S.Rawat

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